

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

O.A. No.1730/93

(10)

New Delhi, this the 15th day of January, 1999

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER(J)
HON'BLE SHRI N. SAHU, MEMBER(A)

Sh. D. D. Garg
S/o Shri Krishan Lal
Retired Enquiry & Reservation Clerk
Northern Railway, Hapur

R/o C/313, Vivek Vihar, Delhi

....Applicant

(By Advocate: None)

Versus

1. Union of India
through General Manager
Northern Railway, Baroda House,
New Delhi.

2. Divisional Rail Manager
Northern Railway,
Moradabad Division,
Moradabad.

....Respondents

(By Advocate: None)

ORDER (ORAL)

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER(J)

This is a 1993 matter listed at serial number 11 under 'Regular' matters with the caption that cases of the year 1993 and earlier will not be adjourned.

2. None is present for the applicant even on the second call. We have waited till 3.45PM. In the circumstances, it appears that neither the applicant nor his counsel is interested in pursuing this case further. O.A. is accordingly dismissed for default and non-prosecution. No order as to costs.


(N. SAHU)
MEMBER(A)


(SMT. LAKSHMI SWAMINATHAN)
MEMBER(J)

/dinesh/